CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH CIRCUIT SITTINGS: GWALIOR

Original Application No.202/00939/2016

Gwalior, this Tuesday, the 15th day of October, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Neerja Chaturvedi D/o LT. Shri K.N. Chaturvedi Age:41 years Occupation Private Teaching R/o B-12/18, Peetambra Estate Indramani Nagar Gole Ka Mandir Gwalior M.P.

-Applicant

(By Advocate-Shri K.K. Prajapati)

Versus

- 1. Bhartiya Sanchar Nigam Lmt. Through its General Manager Telecom District Gwalior M.P.
- 2. Assistant,
 General Manager (HR)
 M.P. Doorsanchar Parimandal
 Bhopal M.P.

Respondents

(By Advocate-Shri Rajendra Bhargava)

ORDER (Oral)

By Navin Tandon, AM:-

The applicant is seeking compassionate appointment with respondent-department.

- 2. The respondent-department has filed reply and the applicant has filed the rejoinder on 14.10.2019.
- **3.** Learned counsel for the respondents submitted that as per the rejoinder filed by the applicant, the marks allotted to the applicant in the weightage point system for assessment of indigent condition have not been correctly done. He brought our attention to Para 6 of the policy guidelines for compassionate ground appointment circulated vide letter dated 27.06.2007 (Annexure R/1) which reads as under:-
 - "6.0 Any appeal for re-consideration of the already rejected case will also be considered according to the weightage point system. If any appeal case, net points come to 55 or more, the complete case alongwith check-list may be sent to the Corporate Office for decision."

- **4.** Learned counsel for the respondents submits that the applicant has a window of submitting the appeal to the competent authority.
- **5.** Learned counsel for the applicant agreed to avail this opportunity.
- 6. Accordingly, at this stage, without going into the merit of the case, we grant liberty to the applicant for filing detailed appeal within one month from today. On receipt of the same, the respondents may decide the applicant's appeal within 90 days thereafter, with a reasoned and speaking order.
- **7.** The Original Application is disposed of in above terms.

(Ramesh Singh Thakur) Judicial Member (Navin Tandon) Administrative Member

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